

# **THE GAUHATI HIGH COURT AT GUWAHATI**

(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

**NO. HC. VII-205/2013/9250/A**

From :- Shri Saptarshi Garg,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Dhruvad Kashyap Das,  
District & Sessions Judge,  
Cachar, Silchar.

Dated Guwahati the 31<sup>st</sup> October, 2022.

Sub: **Commuted leave.**

Ref:- No. JCD.I/18(A)/22/5521 dated 26.10.2022.

Sir,

With reference to your letter on the subject cited above, I am directed to inform you that you have been granted **commuted leave for 30 days from 26.10.2022 to 24.11.2022 (prefixing 25.10.2022), subject to submission of leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.** You have been exempted from participating in the National Seminar held at Kaziranga on 29.11.2022. Further, you have been allowed to hand over charge to the Addl. District and Sessions Judge, Cachar, Silchar or in her absence to the next senior most Judicial officer available at the station.

Yours faithfully,

-sd-

**JT. REGISTRAR (VIGILANCE)**

Memo **NO.HC.VII-205/2013/9251-9252/A**, dated 31.10.22

Copy to :

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati- 29, for information. A copy of the duly filled in application of the officer in prescribed format is enclosed herewith.
2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**